

GOVERNMENT OF INDIA  
MINISTRY OF WATER RESOURCES,  
RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1596**  
ANSWERED ON 09.03.2017

**BAN ON NEW BOREWELLS**

1596. PROF. SAUGATA ROY

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) the steps taken by the Government so far for rain water harvesting in the country;
- (b) whether the Government intends to impose a blanket ban on new borewells to check the decreasing level of ground water in the country and if so, the details thereof ;
- (c) whether any State has suggested such a proposal; and
- (d) if so, the details thereof and the action taken thereon?

**ANSWER**

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(DR. SANJEEV KUMAR BALYAN)

- (a) Steps taken by the Government for rainwater harvesting in the country includes –
  - Circulation of a Model Bill, by this Ministry, to all the States/UTs to enable them to enact suitable ground water legislation for its regulation and development which includes provision of rain water harvesting. So far, 15 States/UTs have adopted and implemented the ground water legislation on the lines of Model bill.
  - Central Ground Water Board (CGWB) has prepared a conceptual document entitled “Master Plan for Artificial Recharge to Ground Water in India” during 2013, involving ground water scientists/experts. The Master Plan envisages construction of 1.11 crore rain water harvesting and artificial recharge structures in the Country at an estimated cost of Rs.79,178 crores to harness 85 BCM (Billion Cubic Metre) of water. The augmented ground water resources will enhance the availability of water for drinking, domestic, industrial and irrigation purpose. The Master Plan has been circulated to all State Governments for implementation.
  - The Ministry of Drinking Water & Sanitation has suggested all States to adopt water conservation measures like roof top rainwater harvesting, erecting sustainability structures for water conservation etc. For creating such sustainability structures, 10 % of National Rural Drinking Water Programme (NRDWP) funds are provided to the States.
  - Department of Land Resources is currently implementing 8214 watershed development projects in 28 States covering an area of about 39.07 million ha. under the Watershed Development

Component (WDC) of the Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) principally for development of rainfed portions of net cultivated area and culturable wastelands. The major activities taken up under the WDC-PMKSY, inter-alia, include ridge area treatment, drainage line afforestation, soil and moisture conservation, rain water harvesting, horticulture, and pasture development etc.

- The Department of Rural Development has prioritized work related with Natural Resources Management (including water harvesting) under MGNREGA and has issued a joint framework with the Ministry of Water Resources and Department of Land Resources.
- Central Ground Water Authority (CGWA) has been constituted under “The Environment (Protection) Act, 1986” for the purpose of regulation and control of ground water development and management in the Country. So far, CGWA has notified 162 areas in the Country for the purpose of regulation of ground water.
- CGWA has issued advisories to States and UTs to take measures to promote/adopt artificial recharge to ground water / rain water harvesting. 30 States/UTs have made rain water harvesting mandatory by enacting laws or by formulating rules & regulations or by including provisions in Building bye-laws or through suitable Government Orders.
- CGWB has taken up Aquifer Mapping and Management programme during XII Plan, under the scheme of Ground Water Management and Regulation. The Aquifer Mapping is aimed to delineate aquifer disposition and their characterization for preparation of aquifer/area specific ground water management plans, with community participation.
- MoWR, RD & GR has also launched ‘Jal Kranti Abhiyan’ (2015-16 to 2017-18) in order to consolidate water conservation and management in the Country through a holistic and integrated approach involving all stakeholders, making it a mass movement.
- CGWB has been organizing mass awareness programmes in the Country to promote rain water harvesting and artificial recharge to ground water; about 13 lakh children participated in a nation-wide painting competition in the last year to promote conservation of water.

(b) to (d) Central Ground Water Authority (CGWA) constituted under ‘The Environment (Protection) Act, 1986’ for the purpose of regulation and control of ground water development and management in the country, has notified 162 areas for regulation of ground water development and management. Under the CGWA guidelines, in notified areas, no permission is accorded to extract ground water through any energized means for any purpose other than drinking and domestic purposes.

As per the provisions of the Model Bill to regulate and control the development and management of ground water, 2005, the State Governments may establish State Ground Water Authority through appropriate legislation. So far, 15 States/UTs are regulating ground water extraction by enacting suitable legislation.